

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 51205 OF 2018

(Arising out of Order-in-Appeal No. 96-98/AG)CE/JDR/2018 dated 15.02.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Jodhpur)

Sangam India Limited

Village : Biliya Kalan

Distt : Bhilwara (Rajasthan)

..... **Appellant**

VERSUS

Commissioner of CGST

142-B, Sector-II, Hiran Magri

Udaipur (Rajasthan)

..... **Respondent**

APPEARANCE:

NONE for the Appellant

Dr. Radhey Tallo, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50729/2023

DATE OF HEARING/DECISION : May 19, 2023

JUSTICE DILIP GUPTA :

Learned authorized representative appearing for the Department states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**